



2026:AHC-LKO:18030-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 208 of 2026

Prmod Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Secy. Of Village Development
Deptt. Lko And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Vijay Bahadur Singh, Ashutosh Kumar Singh
Counsel for Respondent(s)	: C.S.C., Mohan Singh

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE SYED QAMAR HASAN RIZVI, J.**

1. Supplementary affidavit filed on behalf of the petitioner is taken on record.
2. Heard Shri Vijay Bahadur Singh, learned counsel for the petitioner, learned Additional Chief Standing Counsel for the State and Shri Mohan Singh, learned counsel for the Gaon Sabha.
3. It is informed by Shri Mohan Singh, learned counsel for the Gaon Sabha that in compliance of the order dated 16.05.2025 as part of the 'chak marg' has been constructed on bhumidhari land of one Ram Singh who filed Writ - C No. 4569 of 2025, therefore, in compliance of the orders passed therein the said part was removed and the remaining 'chak marg' is as it is.
4. The petitioner alleges that the interlocking tiles on the 'chak marg' have been wrongly taken out.
5. These are not matters to be seen by the High Court. The petitioner, if he can establish his case, can approach the S.D.M. concerned, however, while considering the same he shall be obliged to take into consideration the earlier order dated 16.05.2025 passed in Writ - C No. 4569 of 2025 and no bhumidhari land shall be used for the 'chak marg' unless the tenant consents in writing before the S.D.M. or the said land is acquired or

purchased.

6. With the aforesaid observations/directions, the writ petition is **disposed of.**

(Syed Qamar Hasan Rizvi,J.) (Rajan Roy,J.)

March 12, 2026
R.K.P.